DCB Bank Limited
Regional Office: DCB Bank 8th Floor, Pariseema Complex,
Bodyline Cross Road, Opp. IFCI Bhavan, C.G. Road, Ahmedabad-380006.

DCB BANK

POSSESSION NOTICE

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers **(Borrower's and Co-Borrower's)** to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.

The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken Physical possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 as on **02nd** day of **November** of the year **2025.**

The borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable Property) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below.

The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

1) Demand Notice Dated	28-04-2023
Name of Borrower(S) and (Co-borrower(S)	MR. ABHITAB HARISHANKAR & MRS. MALTI DEVI HARISHANKAR
Loan Account Number	DRHLVAP00480440
Total Outstanding Amount	Rs.1134678/- (Rupees Eleven Lakh(s) Thirty-Four Thousand Six Hundred Seventy-Eight Only) as on 28-04-2023
Description of The Immovable Property	PROPERTY BEARING FLAT NO.102 ADMEASURING 585 SQ.FTS I.E.,54.37 SQ. MTRS SUPER BUILD UP AREA, SITUATED ON THE FIRST FLOOR OF THE BUILDING KNOWN AS PAWAN PALACE CONSTRUCTED ON THE N. A LAND BEARING SURVEY NO.85/2 PAIKEE ADMEASURING ABOUT 20274.42 SQ. MTRS PAIKI PLOT NO.38 ADMEASURING 186 SQ. MTRS COMPUTERIZED SURVEY NO.85/2/PAIKEE10/22 BEARING NEW SURVEY NO.2205 SITUATED AT VILLAGE SARIGAM TA UMBERGAON DISTRICT VALSAD. (The Secured Assets)
2) Demand Notice Dated	05-07-2024
Name of Borrower(S) and (Co-borrower(S)	MR. ALIM KHAN & MRS. TASHYAVEEN ALEEM KHAN
Loan Account Number	DRHLSLV00564964
Total Outstanding Amount	Rs.11,05,238/-(Rupees Eleven Lakh Five Thousand Two Hundred Thirty-Eight Only) as on 4th July 2024
Description of The Immovable Property	ALL THAT PIECE AND PARCEL OF PROPERTY BEING FLAT NO.102 ADMEASURING ABOUT 610.00 SQ. FTS. EQUIVALENT TO 56.69 SQ. MTRS., SUPER BUILT UP AREA, ALONG WITH UNDIVIDED SHARE IN LAND ADMEASURING ABOUT 10.00 SQ. MTRS., LYING AND LOCATED ON THE FIRST FLOOR OF THE BUILDING KNOWN AS "MAA KRUPA COMPLEX" CONSTRUCTED ON THE N.A. LAND BEARING SURVEY NO.61 ADMEASURING ABOUT 11230.00 SQ. MTRS. BEARING NEW SURVEY NO.1215 PAIKEE PLOT NO: 20, AREA IN SQ. MTRS.: 175.83, PLOT NO: 21, AREA IN SQ. MTRS.: 102.33, PLOT NO: 22, AREA IN SQ. MTRS.: 102.53, PLOT NO: 23, AREA IN SQ. MTRS.: 101.32, PLOT NO: 24, AREA IN SQ. MTRS.: 100.65, PLOT NO: 25, AREA IN SQ. MTRS.: 99.97 TOTALLY 682.63 SITUATED AT BALITHA, TAL: VAPI, DIST: VALSAD. (The Secured Assets)
3) Demand Notice Dated	10-01-2025
Name of Borrower(S) and (Co-borrower(S)	MR. DARIYAEE MOHAMMAD ZAKARIYA & MRS. DARIYAEE HAJRABIBI & MR. NAGORI MUHAMMADZAMEER ABDULREHMAN
Loan Account Number	DRHLSUR00575999
Total Outstanding Amount	Rs.29,14,786/-(Rupees Twenty-Nine Lakh Fourteen Thousand Seven Hundred Eighty-Six Only) as on 10th January 2025
Description of The Immovable Property	ALL PIECE AND PARCEL OF PROPERTY BEARING FLAT NO.601, ADMEASURING 1380 SQ. FT ON THE 6th FLOOR, IN THE BUILDING KNOWN AS "AL-HAYAT" OPP. BANK OF BARODA, SITUATED AT MACHHALIPITH, PARSIWAD, SHAHPORE, SURAT. (The Secured Assets)
4) Demand Notice Dated	29-04-2023
Name of Borrower(S) and (Co-borrower(S)	GOVIND KUMAR JOGENDRA PAL & SUDESH RANI JOGENDRA PAL
Loan Account Number	DRHLVAP00467581
Total Outstanding Amount	Rs.13,41,505/- (Rupees Thirteen Lakh(s) Forty-One Thousand Five Hundred Five Only) as on 28-04-2023
Description of The Immovable Property	PROPERTY BEARING FLAT NO. E-307, ADMEASURING ABOUT 760 SQ. FTS I.E.,70.63 SQ. MTRS. SUPER BUILD UP AREA, SITUATED ON THE THIRD FLOOR OF THE E-BUILDING KNOWN AS SHIVSHAKTI RESIDENCY CONSTRUCTED ON N. A LAND BEARING SURVEY NO.16/1 ADMEASURING ABOUT 4971 SQ. MTRS SITUATED AT CHANOD TA. VAPI DISTRICT VALSAD. (THE SECURED ASSETS)
5) Demand Notice Dated	06-06-2024
Name of Borrower(S) and (Co-borrower(S)	MR. KATARIYA ASHVIN MANGALBHAI & MRS. KATARIYA VAISHALIBEN ASHVIN
Loan Account Number	DRBLSUR00485068, DRBLSUR00512049 & DRHLSUR00482394
Total Outstanding Amount	Rs.28,18,402.57/-(Rupees Twenty-Eight Lakh Eighteen Thousand Four Hundred Two and Fifty-Seven Paisa Only) as on 6th June, 2024
Description of The Immovable Property	THE PROPERTY BEARING PLOT NO.4 TOTALLY ADMEASURING 748.44 SQ. FTS. I.E., 69.35 SQ, MTRS "PUSHKAR PARK PART-2", KATARIYA SITUATE AT BLOCK NO. 9, OF MOJE VILLAGE BABEN, TA: BARDOLI, DIST: SURAT. (The Secured Assets)
6) Demand Notice Dated	11-09-2023
Name of Borrower(S) and (Co-borrower(S)	MR. MANISHKUMAR CHIMANBHAI TANDEL & MRS. RADHIKABEN MANISHKUMAR TANDEL
Loan Account Number	DRMHSUR00412134
Total Outstanding Amount	Rs.14,31,914.94/- (Rupees Fourteen Lakh Thirty-One Thousand Nine Hundred Fourteen and Ninety-Four Paisa Only) as on 02-09-2023
Description of The Immovable Property	IMMOVABLE PROPERTY BEARING FLAT NO. G-2, ADMEASURING ABOUT 1081.00 SQ. FEETS, GROUND FLOOR, A-WING BUILDING, "PRAMUKH PALACE" CONSTRUCTED ON N.A. LAND BEARING SURVEY NUMBER 253/1 PAIKI PLOT NUMBER 3 -4- 5- 6 SITUATED AT BHAGDAWADA TA. VALSAD, DIST.VALSAD. (The Secured Assets)
7) Demand Notice Dated	26-09-2023
Name of Borrower(S) and (Co-borrower(S)	MRS. MANSI MILIN CHAUHAN & MR. MILIN MANSUKHBHAI CHAUHAN
Loan Account Number	DRHLVAP00560268
Total Outstanding Amount	Rs.16,04,085.00/- (Rupees Sixteen Lakh Four Thousand Eighty-Five Rupees Only) as on 23-09-2023
Description of The Immovable Property	IMMOVABLE PROPERTY BEARING FLAT NO.106, ADMEASURING 1000.00 SQ FTS, I.E.,92.93 SQ. MTRS, DHANLAXMI HERITAGE, NR. FISH MARKET, CITY SURVEY NO.463 PAIKI PLOT NO.02, SITUATE AT VAPI, TA. VAPI, DIST. VALSAD. (THE SECURED ASSETS)
8) Demand Notice Dated	30-01-2025
Name of Borrower(S) and (Co-borrower(S)	MR. PRANIYA MAKSUD AHMED & MRS. PRANIYA TEHRINBANU MAKSUD
Loan Account Number	DRHLVAP00530033
Total Outstanding Amount	Rs.21,27,438/-(Rupees Twenty-One Lakh Twenty-Seven Thousand Four Hundred Thirty-Eight Only) as on 30th January 2025
Description of The Immovable Property	ALL PIECE AND PARCEL OF PROPERTY BEARING FLAT NO. B-402 ADMEASURING ABOUT 1225.00 SQ. FT I. E 113.80 SQ. MTRS CARPET AREA LYING AND LOCATED ON THE 4th FLOOR OF THE B BUILDING KNOWN AS "PARIWAR APARTMENT" ALONGWITH UNDIVIDED SHARE IN LAND ADMEASURING ABOUT 10.00 SQ. MTRS CONSTRUCTED ON N. A LAND BEARING REVENUE SURVEY NO.471/A/PAIKEE 7, ADMEASURING 2926 SQ. MTRS SITUATED AT VILLAGE DUNGRA TALUKA-VAPI DIST.-VALSAD BOUNDED BY. EAST-BY PASSAGE & FLAT NO.403, WEST-BY OPEN SPACE, NORTH-BY OPEN SPACE, SOUTH-BY FLAT NO.401, (THE SECURED ASSETS)
9) Demand Notice Dated	29-04-2023
Name of Borrower(S) and (Co-borrower(S)	MR. RAJUBHAI NAROTTAMBHAI TAILOR & MRS. MAYURIBEN RAJUBHAI TAILOR
Loan Account Number	DRHLVAP00452035
Total Outstanding Amount	Rs.18,21,804/- (Rupees Eighteen Lakh(s) Twenty-One Thousand Eight Hundred Four Only) as on 28-04-2023
Description of The Immovable Property	PROPERTY BEARING FLAT NO. B-202 ADMEASURING ABOUT 850 SQ.FTS I.E.,78.99 SQ. MTRS SITUATED ON THE SECOND FLOOR OF THE B-WING BUILDING KNOWN AS SHREE SHUBH RESIDENCY CONSTRUCTED ON THE N. A LAND BEARING SURVEY NO.141/3 PAIKEE 1 ADMEASURING ABOUT 9206 SQ. MTRS PAIKEE PLOT NO.16,17,18,23,24,25 SITUATED AT PARDI SANDHPORE TA VALSAD DISTRICT VALSAD. (The Secured Assets)
10) Demand Notice Dated	26-07-2023
Name of Borrower(S) and (Co-borrower(S)	MR. SANJEEVKUMAR SURESH GUPTA & MRS. GEETADEVI SURESHPRASAD
Loan Account Number	DRMHVAP00448293
Total Outstanding Amount	Rs.7,07,328.14/- (Rupees Seven Lakh Seven Thousand Three Hundred Twenty-Eight Rupees and Fourteen Paisa Only) as on 23-06-2023
Description of The Immovable Property	IMMOVABLE PROPERTY BEARING FLAT NO.406, GOPAL APARTMENT, 4th FLOOR, RANCHOD NAGAR, REVENUE SURVEY NO.252, ADMEASURING 34.83 SQ. FTS SUPER BUIT-UP AREA, PLOT NO.54, ADMEASURING 186.25 SQ. MTRS, AT. CHHIRI, TA. VAPI, DIST-VALSAD. (The Secured Assets)
11) Demand Notice Dated	30-01-2025
Name of Borrower(S) and (Co-borrower(S)	MR. SURENDRA CHAURASIYA & MRS. SONI CHAURASIYA
Loan Account Number	DRMHVAP00448293
Total Outstanding Amount	Rs.14,50,656.27/-(Rupees Fourteen Lakh Fifty Thousand Six Hundred Fifty-Six and Twenty-Seven Paisa Only) as on 30th January, 2025
Description of The Immovable Property	ALL PIECE AND PARCEL OF THE PROPERTY BEARING FLAT NO.303 ADMEASURING ABOUT 40.87 SQ. MTRS AND FLAT NO.304 ADMEASURING ABOUT 51.56 SQ. MTRS TOTALLY ADMEASURING ABOUT 92.43 SQ. MTRS SUPER BUILT UP AREA SITUATED ON THE THIRD FLOOR OF THE BUILDING KNOWN AS "VRAJDHARA PALACE" CONSTRUCTED ON THE N. A LAND BEARING SURVEY NO.206 PAIKEE 9 BEARING NEW COMPUTERIZED SURVEY NO.206 PAIKEE PLOT NO. B-6, B-7, B-8, B-9 TOTALLY ADMEASURING ABOUT 669 SQ. MTRS SITUATED AT NAMDHA TAL VAPI DIST VALSAD.BOUNDED BY. FLAT NO.303, EAST-OPEN SPACE, WEST-FLAT NO.302, NORTH-OPEN SPACE, SOUTH-FLAT NO.304, FLAT NO.304, EAST-OPEN SPACE, WEST-FLAT NO.305, NORTH-FLAT NO.303, SOUTH-OPEN SPACE.

Date : 05/11/2025
Place : Valsad, Surat (Gujarat)

Authorized Officer
DCB Bank Limited.

Government of India भारतसरकार
Ministry of Finance वित्तमंत्रालय
Debts Recovery Tribunal-II, ऋणवसूलीअधिकरण-II
3rd Floor, Bhikhubhai Chambers, तीसरामाला, भिखुभाईचेम्बर्स,
Near Kochrab Ashram, Paldi, Ahmedabad, Gujarat कोचरबआश्रमकेपास, पालड़ी, अहमदाबाद, गुजरात

FORM NO. 22 (Earlier 62) (Regulation 36 & 37 of DRT Regulations, 2015]
[See Rule 52 (1) (2) of the Second Schedule to the Income Tax Act, 1961] READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993
E-AUCTION/SALE NOTICE
THROUGH REGD.AD/DASTI/AFFIXATION/BEAT OF DRUM/PUBLICATION

RP/RC NO.	282/2016	OA No.	467/2014
Certificate Holder Bank		Axis Bank Ltd.	
Vs.			
Certificate Debtors		M/s. Amar Ginning & Pressing Factory & Ors.	

To, C. D. No.1 : M/s. Amar Ginning & Pressing Factory,
C. D. No.2 : Mr. Vallabhdas Savjibhai Tank**, No. 1 & 2 having address :** SH-32, Batva Road At-Manavdar, Tal: ManavdarJunagadh
C. D. No.3 : Mr. KanjibhaiVallabhdas Tank**, C. D. No.4 :** Mr. KanakkumarVallabhdas Tank**, C. D. No.5:** Mrs. Hemaliben Kanakkumar Tank,
C. D. No.6 : Mrs. Madhuben Kanjibhai Tank,
C. D. No.7: Mrs. Shantaben V Tank, No. 3 to 7 residing at: Block No.15, ShriSahjanand C.H.S. Ltd. Manavadar, Tal; Manavadar, Dist. - Junagadh
C. D. No.8 : M/s. Amar Petroleum, 32, Batva Road At-Manavdar, Tal: Manavdar Junagadh.

The aforesaid CDs No. 1 to 8have failed to pay the outstanding dues of Rs.8,43,89,284.19 (Rupees Eight crores forty three lakhs eighty nine thousand two hundred eighty four and nineteen paise only/-) as on 02/09/2014 including interest in terms of judgment and decree dated 18/08/2021 passed in O.A.No. 1260/2017 Less recovery, if any) as per my order dated 15.10.2025 the under mentioned property (s) will be sold by public e-auction in the aforementioned matter. The auction sale will be held through "online e-auction" https://baanknet.com

LOT No.	Description of the property	Reserve price (Rounded off)	EMD 10% or (Rounded off
1.	INDUSTRIAL SHED CONSTRUCTED ON LAND ADMEASURING 14341.00 SQ. MTRS OF SURVEY NO. 613/2P OF MANAVDAR, ADJOINING TO M. PANERA COLLEGE, NEAR AMAR PETROL PUMP, BANTVA ROAD, VILLAGE MANAVADAR, DIST. JUNAGADH (GUJ.), GUJARAT.	**RS. 190.00 LACS**	**RS. 19.00 LACS**
2.	RESIDENTIAL HOUSE ON BLOCK NO. 15, CITY SURVEY NO. 3023/P, ADM. 200.02 SQ. MTRS OF SHREE SAHJANAND CO-OP. HOUSING SOCIETY LTD. ROAD, SITUATED AT OFF STATION ROAD, VILLAGE MANAVADAR JUNAGADH, GUJARAT.	**RS. 10.00 LACS**	**RS.1.00 LACS**

Note: The EMD shall be deposited in baanknet wallet through E-auction website i.e. https://baanknet.com The highest bidder shall have to deposit 25% of his final bid amount after adjustment of EMD already paid in the baanknet wallet by immediate next bank working day through RTGS/NEFT as per the details as under:- EMD shall be deposited by through RTGS/NEFT in the account as per details as under:-

Beneficiary Bank Name	**Axis Bank Ltd**
Beneficiary Bank Address	**Axis Bank Ltd, S.G Highway Branch, Balleshwar Avenue, S.G Highway, Opp. Rajpath club, Bodakdev, Ahmedabad, Gujarat**
Beneficiary Account No	**297010633007**
IFSC Code	**UTIB0000297**

1) The bid increase amount will be Rs. 1.00,000/-for lot no. 1 & for Lot No.2 Rs.10,000/- each.
2) Prospective bidders may avail online training from service provider PSB Alliance (BAANKNET Auction Portal) (Tel Helpline No. +91-8291220220 and Mr. Kashyap Patel (Mobile No.9327493060) Helpline E-mail ID: Support.BAANKNET@psballiance.comand for any property related queries may contact Mr.Sagar Kotecha (Mobile No.9909799027), Mr. Parakramsinh 9099972299, Mr. Darsha Ravani, Rs. 97129 02727.
3) Prospective bidders are advised to visit website https://baanknet.comfor detailed terms & conditions and procedure of sale before submitting their bids.
4) The prospective bidders are advised to adhere payment schedule of 25% (minus EMD) immediately after fall of hammer/close of auction and 75% within 15 days from the date of auction and if 15th day is Sunday or other Holiday, then on immediate next first bank working day. No request for extension will be entertained
5) The properties are being put to sale on "as is where is", "as is what is" and "as is whatever" basis and prospective buyers are advised to carry out due diligence properly.
6) Schedule of auction is as under:- **SCHEDULE OF AUCTION**

1	**Inspection of property**	**10/11/2025 Between 11.00am to 2.00pm**
2	**Last date for receiving bids alongwith earnest money and uploading documents including proof of payment made**	**15/12/2025 Upto 05.00pm**
3	**e-auction v**	**16/12/2025 Between 12.00pm to 01.00pm (with auto extension clause of 03 minutes, till E-Auction ends)**

(RAJESH KUMAR SHARMA) RECOVERY OFFICER - II, DRT -II AHMEDABAD

HDFC BANK

HDFC Bank Ltd., 1st Floor, Aakansha Building, 10 - Vijay Plot Corner, Gondal Road, Rajkot - 360001 (Gujarat). Mo:- 9427727807

POSSESSION NOTICE
Appendix-IV, Rule 8(1)

Whereas, The undersigned being the Authorized Officer of the HDFC Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of security Interest Act, 2002 and exercise of powers conferred under Section 13(12), read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices to the Borrowers mentioned herein below to repay the amount mentioned in the notice, within 60 days from the date of notice/service of the said notice.
The Borrower having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Physical Possession** of the properties described herein below on below mentioned date in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the said Rule on below mentioned date.
The Borrowers/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the HDFC Bank Limited for amount mentioned below and interest & expenses thereon until the full payment.

Sr.	Name of Borrower (s)	Date of Demand Notice & O/S Dues	O/s Amount & as on dt.
1	**(1) ASHWIN ONION – PROPRIETORSHIP FIRM THROUGH ITS PROPRIETOR ASHWINBHAI DINESHBHAI PATEL, (2) ASHWINBHAI DINESHBHAI PATEL, (3) SHILPABEN ASHVINBHAI PATEL AGRI BUSINESS LOAN A/C No. 50200007347175**	**04.11.2024 & Rs. 35,20,727.35/- (Rupees Thirty Five Lakh Twenty Thousand Seven Hundred Twenty Seven and Thirty Five Paisa Only) as on 29/09/2020**	**Rs. 35,20,727.35/- as on 29/09/2020** **Date of Possession** 02.11.2025
	DESCRIPTION OF IMMOVABLE PROPERTY - ALL THAT PIECE AND PARCEL OF IMMOVABLE PROPERTY BEING FLAT NO. F-103, ADMEASURING 58.80 SQ MTS. OF FIRST FLOOR HAVING PLOT NO. 136/A BEARING REVENUE SURVEY NO. 314 PAIKI SITUATED AT UMA CO OP HOUSING SOCIETY, MAHUVA, DISTRICT BHAVNAGAR & BOUNDED AS UNDER : EAST : MARGIN SPACE, WEST : BLOCK NO. F-104, NORTH : BLOCK NO. F-102, SOUTH : MARGIN SPACE		

Date : 02.11.2025
Place : Mahuva

Sd/- , Authorised Officer
For HDFC Bank Ltd.

Chola Enter a better life

Cholamandalam Investment and Finance Company Limited
Registered office at Chola Crest C-54 & 55,Super B-4, Thiru vi ka industrial Estate, Guindy, Chennai- 600032. **Branch Office :** B-203, 2nd Floor, The First, Besides ITC Narmada, Behind Keshav Baug, Vastrapur, Ahmedabad – 380015.

POSSESSION NOTICE Under Rule 8(1)

Whereas the undersigned being the Authorized Officer of M/s Cholamandalam Investment and Finance Company Limited, having its registered office at "Chola Crest" C- 54 & 55, Super B-4, Thiru vi ka Industrial Estate, Guindy, Chennai-600032 and Branch office at B-203, 2nd Floor, The First, Besides ITC Narmada Hotel, B/h Keshav Baug Capital, Vastrapur, Ahmedabad–380015, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13[12] read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued a demand notice calling upon the borrowers, whose name have been indicated in Column (B) below on dates specified in Column (C).
The borrowers having failed to repay the amount specified in Column (D), notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken **Possession** of the properties described in Column (E), herein below on the respective dates mentioned in Column (F) in exercise of the powers conferred on him under Section 13[4] of the Act read with Rule 8 of the made there under.
The Borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Columan (E) below and any such dealings will be subject to the charge of M/s Cholamandalam Investment and Finance Company Limited, for an amount mentioned in Column (D) along with interest and other charges.

Sr. No.	NAME AND ADDRESS OF BORROWER & CO- BORROWER LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DESCRIPTION OF THE IMMOVABLE PROPERTY & TYPE OF POSSESSION	DATE OF POSSESSION
A	B	C	D	E	F
1.	**Loan A/c No.** HE01VDD00000009829 **Lokesh Amrutlal Sharma, Pawan Amrutlal Sharma, Shreeram Pasti Bhandar, Anitaben Pawan Sharma, Laxmiben Sharma,**	**06/08/2025**	**Rs. 20,12,882/- (Rupees: Twenty Lakhs Twelve Thousand Eight Hundred Eighty Two Only) as on 06/08/2025**	All the piece and parcel of bearing non-agriculture plot of land in Mouje: Manjalpur, laying being land bearing RS. 574, T.P. no. 19, F.P. No. 112, CS No. 2780, known as "Nirman Vihar" paiki Shop No.: G-18 on besment, paiki northen side admeasuring 13.03 sq. mtrs., (as per map adm.12.92 sq. mts..), built up adm.19.38 sq. mtr., total adm., 32.30 sq. mtr., at Reg. Dist & Sub.dist Vadodara. Boundries are as under: East: Property No. F/16, West: 24 Mtr T.P. Road, South: Propety No. G/18, North: Property No. G/18's Wall.	**01.11.2025**
2.	**Loan A/c No.** X0HEVDD00001956723 **Revabhai Dana Bhai Bharvad, Benaben Revabhai Bharvad, Vikrambhai Revabhai Bharvad, Vishalkumar Prajapati**	**06/08/2025**	**Rs. 42,14,049/- (Rupees: Forty Two Lakh Fourteen Thousand Forty Nine only) as on 06/08/2025**	A House, built-up area admeasuring 65.03 sq. mtrs., situated at city survey no. 2112/B, approcimate area of 210.83.50 sq. mtrs. in which a two (2), Floor, of Mouje- Vallabh Vidhaynagar, Registration Sub-district Anand, District Anand. Baoundries Are As Under; East: City Survey No. 2113, West: Road, North: City Survey No. 2100, South: Road.	**01.11.2025**

Date: 01.11.2025 Place : BARODA

Sd/- CHOLAMANDALAM INVESTMENT & FINANCE CO. LTD

Indian Overseas Bank

Gandhidham Branch : (Gayatri, Plot No. 05, Tagore Road, Opposite BSNL Office, Sector-09, Gandhidham, Gujarat 370201; Email : iob0298@iob.in; Phone : 02836 231642)

Under Section 1 3(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules)

1. Whereas the undersigned being the Authorised Officer of Indian Overseas Bank under SARFAESI Act and in exercise of powers conferred under Section 1 3(1 2) read with Rule 3, issued Demand Notice under Section 1 3(2) of the said Act, calling upon the Borrowers/ mortgagors/ guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.
2. The said Notices have been returned undelivered by the postal authorities / have not been duly acknowledged by the borrowers/mortgagors/guarantors. * Hence the Bank by way of abundant caution is effecting this publication of the demand notice. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers/ mortgagors/ guarantors as per the said Act. Copies of the said Notices are available with the undersigned and the said Borrowers/ mortgagors / guarantors, may, if they so desire, collect the said copies from the undersigned on any working day during normal office hours.
3. Against the above background, Notice is hereby given, once again, to said Borrowers/ mortgagors/ guarantors to pay to Indian Overseas Bank, within 60 days from the date of publication of this Notice, the amounts indicated/payable as given below under the loan & other documents. As security for due repayment of the loan, the following assets have been mortgaged to Indian Overseas Bank by the respective parties as below.

Sl. No	Name of the Borrowers/ Mortgagors /Guarantors with address	Total Outstanding*	Description of Secured Assets	Date of Demand Notice
1	**Mr. Umeshkumar H Chauhan (Borrower)** Address: Plot B/580 Sapna Nagar, Gandhidham, Kutch-370201, Gujarat **Mrs. Reeta Devi (Co-Borrower / Mortgagor)** Address: Plot B/580 Sapna Nagar, Gandhidham, Kutch-370201, Gujarat	Rs. 8,22,110.80 (Rupees Eight Lakhs Twenty-Two Thousand One Hundred Ten and Eighty Paisa Only)	Registered mortgage of Residential property situated at Plot No. 401, Kidana R.S. No. 123, Apna Nagar, Behind Lakshay Nagar – 04/ Sambhav Residency, Approaching to Patadiya Hanuman Temple Road, Taluka – Gandhidham, Dist.: Kutch, owned by Mrs. Rita Devi W/o Mr. Umeshkumar H Chauhan (Co- Borrower) vide sale deed no 2829 dated 20.03.2023. **North:** Plot No. 400, **South:** Plot No. 402 (Vacant Land), **East:** Plot No. 366, **West:** 12.20 Mtr. Wide Road	09.10.2025

*** payable with further interest at contractual rates/rests as agreed from the date mentioned above till date of payment.**
4. If the said borrowers/ mortgagors / guarantors fail to make payment to Indian Overseas Bank as aforesaid, then Indian Overseas Bank shall proceed against the above secured assets under Section 13(4) of the SARFAESI Act and Rules entirely at the risks, costs and consequences of the said borrowers/ mortgagors/ guarantors.
5. Further, the attention of borrowers/ mortgagors / guarantors is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available to them to redeem the secured assets.
6. The said Borrowers/ mortgagors / guarantors are prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, lease or otherwise without the prior written consent of Indian Overseas Bank. Any person who contravenes or abets contravention of the provisions of the Act or Rules shall be liable for imprisonment and/ or fine as given under Section 29 of the Act.

Date : 04/11/2025
Place : Gandhidham

Sd/- Authorised Officer,
Indian Overseas Bank

Chola Enter a better life

Cholamandalam Investment and Finance Company Limited
Registered office at Chola Crest C-54 & 55,Super B-4, Thiru vi ka industrial Estate, Guindy, Chennai- 600032. **Branch Office :** B-203, 2nd Floor, The First, Besides ITC Narmada, Behind Keshav Baug, Vastrapur, Ahmedabad – 380015.

POSSESSION NOTICE [Immovable Property [Rule 8(1)]

Whereas the undersigned being the Authorised Officer of **M/s Cholamandalam Investment and Finance Company Limited,** having its **registered office at** "Chola Crest", C 54 & 55, Super B-4, Thiru-vi-ka Industrial Estate, Guindy, Chennai 600032 and **Branch office at** B-203, 2nd Floor, The First, Besides ITC Narmada, B/h Keshav Baug, Vastrapur, Ahmedabad – 380015 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13[12] read with Rule 3 of the Security Interest [Enforcement] Rules, 2002 issued a demand notice dated **24/04/2025** to **1. Sanjaybhai Shantilal Nai, 2. Roshni Beauty Parlour, 3. Gitaben Sanjaybhai Nai & 4. Ramilaben Shantilal Nai,** hereinafter referred to as borrower and Co-Borrowers in **Loan A/c No. HE01AHM00000036703** to repay the amount mentioned in the notice being **Rs.29,67,998.01/- [Rupees: Twenty Nine Lakh Sixty Seven Thousand Nine Hundred Ninety Eight and One Paisa Only] as on 24-04-2025** with interest thereon within 60 days from the date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken **PHYSICAL POSSESSION** of the property described herein below in exercise of the powers conferred on him under Section 13[4] of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **02nd day of November, 2025**
The Borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
The borrowers in particular and the Public in general are hereby cautioned not to deal with the property and any dealings with the said property will be subject to the charge of **M/s Cholamandalam Investment and Finance Company Limited**, for an amount of being **Rs.29,67,998.01/- [Rupees: Twenty Nine Lakh Sixty Seven Thousand Nine Hundred Ninety Eight and One Paisa Only] as on 24-04-2025** and interest and charges thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Property bearing Flat no. 304 [H/304], on 3rd floor,[as per approved plan, 2nd floor], admeasuring 65.67 sq. mtrs., carpat area (including balcony and wash area), togatherwith undivided share of land admeasuring 38.59 sq. mtrs., of Block No. H in scheme known as "Vishwash Platinum-2", situated at non agricultural free hold land bearing survey nos. 1418/2, 1525/214, 1525/230/1, 1525/233, 1525/234 being final plot nos., 21, 58 paiki, 61/2, 69 & 70 of tps 54 of Mouje Ognaj, Taluka Ghatlodia In The District Of Ahmedabad And Registration Sub District of Ahmedabad-8 (Sola). **Boundries are as under; East:** Society Wall, **West:** Flat No. H-303, **North:** Society Road, **South:** Flat No. 301.

Date : 02.11.2025
Place : Ahmedabad

Sd/- Authorized Officer,
Cholamandalam Investment & Finance Co. Ltd

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF MOLINA CHEMICALS PRIVATE LIMITED

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	**MOLINA CHEMICALS PRIVATE LIMITED**
2.	Date of incorporation of Corporate Debtor	25/07/1991
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies- AHMEDABAD
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24110GJ1991PTC016014
5.	Address of the registered office & principal office (if any) of Corporate Debtor	C-502, Shree Ram Vatika, Nr. Swaminarayan Mandir, Nr. Haridarshan Char Rasta, Nava Naroda, Ahmedabad – 382330.
6.	Date of closure of Insolvency Resolution Process	**31/10/2025**
7.	Liquidation commencement date of Corporate Debtor	**31/10/2025** (Order served on 03/11/2025)
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	**Rajendrakumar Radhakishan Kabra** **Regn. No:** IBBI/IPA-001/IP-P-02385/2021-2022/13835
9.	Address and Email of the liquidator as registered with the Board	C/107, Cozy Corner Society, Someshwar Park -3, Thaltej, Ahmedabad – 380054. **Email:** rajendra_kabra@rediffmail.com
10.	Address and e-mail to be used for correspondence with the Resolution Professional	C/107, Cozy Corner Society, Someshwar Park -3, Thaltej, Ahmedabad – 380054. **Email:** liquidation.molina@gmail.com
11.	Last date for submission of Claims	**02/12/2025**

Notice is hereby given that the National Company Law Tribunal Ahmedabad Bench has ordered the commencement of liquidation of **Molina Chemicals Pvt. Ltd.** on **31/10/2025** (Order served On 03/11/2025).
The stakeholders of **Molina Chemicals Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before **02/12/2025,** to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

Date : 05.11.2025
Place : Ahmedabad

Sd/-
Rajendrakumar Radhakishan Kabra
Liquidator for Molina Chemicals Private Limited
Regn No.: IBBI/IPA-001/IP-P

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
MOLINA CHEMICALS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Molina Chemicals Private Limited
2.	Date of incorporation of corporate debtor	25/07/1991
3.	Authority under which corporate debtor is incorporated / Registered	ROC – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U24110GJ1991PTC016014
5.	Address of the registered office and principal office (if any) ofcorporate debtor	C-502, Shree Ram Vatika, Nr. Swaminarayan Mandir, Nr. Haridarshan Char Rasta, Nava Naroda, Ahmedabad – 382330.
6.	Date of closure of Insolvency Resolution Process	31/10/2025
7.	Liquidation commencement date of corporate debtor	31/10/2025 (Order served on 03/11/2025)
8.	Name and registration number of the insolvency professionalacting as liquidator	Rajendrakumar Radhakishan Kabra IBBI/IPA-001/IP-P-02385/2021-2022/13835
9.	Address and e-mail of the liquidator, as registered with the Board	Address: C/107, Cozy Corner Society, Someshwar Park -3, Thaltej, Ahmedabad – 380054. Email id: rajendra_kabra@rediffmail.com
10.	Address and e-mail to be used for correspondence with theliquidator	Address: C/107, Cozy Corner Society, Someshwar Park -3, Thaltej, Ahmedabad – 380054. Email id: liquidation.molina@gmail.com
11.	Last date for submission of claims	02/12/2025

Notice is hereby given that the National Company Law Tribunal Ahmedabad Bench has ordered the commencement of liquidation of Molina Chemicals Pvt. Ltd. on 31/10/2025 (Order served On 03/11/2025).

The stakeholders of Molina Chemicals Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 02/12/2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Rajendrakumar Kabra
Insolvency Professional

In case a stakeholder does not submit its claims during liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the IBBI (Insolvency Resolution Process for Corporate Person) Regulations, 2016 shall be deemed to be submitted under section 38.

Name and signature of liquidator :- Rajendrakumar Radhakishan Kabra

IBBI/IPA-001/IP-P-02385/2021-2022/13835

AFA Valid Up To :- 31/12/2025

Rajendrakumar Kabra Insolvency Professional

Date and place: : 05/11/2025, AHMEDABAD

આવાસ ફાયનાન્સિયર્સ લીમીટેડ

(CIN :L65922RJ2011PLC034297) **રજી. અને કોર્પો. ઓફીસ : ૨૦૧-૨૦૨, બીજો માળ, સાઉથ એન્ડ સ્કવેર, માનસરોવર ઇન્ડસ્ટ્રીયલ એરિયા, જયપુર-૩૦૨૦૨૦**

SAPNE AAPKE, SAATH HAMAARA

કબજા નોટીસ

જત જણાવવાનું કે નીચે સહી કરનાર **આવાસ ફાયનાન્સિયર્સ લીમીટેડ** ના અધિકૃત અધિકારીએ સિક્યોરિટાઇઝેશન અને રિકન્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરિટી ઇન્ટરેસ્ટ એક્ટ,૨૦૦૨ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૯ સાથે વંચાતી કલમ ૧૩(૧૨) હેઠળ મને મળેલ સત્તાનો ઉપયોગ કરીને માંગણા નોટીસ જારી કરીને અહીં નીચે જણાવેલ દેવાદારોને સંબંધિત નોટીસમાં જણાવેલ રકમ આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું. દેવાદારો રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી નીચે સહી કરનારે જણાવેલ નિયમનોના નિયમ ૯ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩(૪) હેઠળ પ્રાપ્ત સત્તાના ઉપયોગ કરીને અહીં નીચેજ ણાવેલ મિલકતનો કબજો નીચે જણાવેલ તારીખોએ લઈ લીધો છે. ખાસ કરીને દેવાદારો અને જામીનદારો અને જાહેર જનતાને આથી મિલકતો સાથે કોઈ સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકત સાથેના કોઈપણ સોદા આવાસ ફાયનાન્સિયર્સ લીમીટેડની નીચે જણાવેલ રકમ અને તેના પરના ચડત વ્યાજના ચાર્જને આધિન રહેશે.

દેવાદારનું નામ	માંગણા નોટીસની તારીખ અને રકમ	મિલકતની વિગત	કબજા નોટીસની તારીખ અને પ્રકાર
આરતી વિજયભાઇ ભટ્ટી, વિજય ભટ્ટી (A/C NO.) LNRKM16822-230251128	૧૨-૦૫-૨૦૨૫ રૂા. ૨૫૬૭૩૯/- ૦૮-૦૫-૨૦૨૫ મુજબ	ગામતળ મિલકત / હાઉસ નં. ૧૩૭, ગામ-રાજાવડાલા (જાસ), તાલુકો-જસદણ, જિલ્લો-રાજકોટ, ગુજરાત ખાતેની રેસિડેન્સીયલ મિલકત. **ક્ષેત્રફળ ૧૮૦૦ ચો. ફુટ**	૩૧-૧૦-૨૫ નાં રોજ ભૌતિક કબજો લીધો
અમીત નાથાલાલ બાબરિયા, દર્શિકા અમીતભાઇ બાબરિયા, જામીનદાર : વંદિપસિંહ ડોડિયા (A/C NO.) LNJAM17923-240311687	૧૨-૦૫-૨૦૨૫ રૂા. ૧૬૮૫૯૦૫/- ૦૮-૦૫-૨૦૨૫ મુજબ	સબ પ્લોટ નં. ૫૫/એ, યોગેશ્વરધામ રેવન્યુ સર્વે નં. ૪૧/પૈકી-૨, ધિંગાડા, જામનગર ખાતેની રેસિડેન્સીયલ મિલકત. **ક્ષેત્રફળ ૫૩.૦૦ ચો.મી. તેમજ બાંધકામ ૬૩.૨૯ ચો.મી.**	૦૨-૧૧-૨૫ નાં રોજ ભૌતિક કબજો લીધો

સ્થળ : જયપુર, તારીખ : ૦૫.૧૧.૨૦૨૫ **અધિકૃત અધિકારી આવાસ ફાયનાન્સિયર્સ લીમીટેડ**

ટાઇગર હોમ ફાયનાન્સ પ્રાઇવેટ લીમીટેડ

TYGER HOME FINANCE

રજીસ્ટર્ડ ઓફીસ : શિખર, મીઠાખળી સર્કલ પાસે, નવરંગપુરા, અમદાવાદ-૩૮૦૦૦૯, ગુજરાત, ભારત. **કોર્પોરેટ ઓફીસ :** વન બીકેસી, સી-વિંગ, ૧૦૦૪/૫, દસમો માળ, બાંદ્રા કુર્લા કોમ્પલેક્ષ, બાંદ્રા (ઇસ્ટ), મુંબઇ-૪૦૦ ૦૫૧. મહારાષ્ટ્ર, ભારત. **CIN :** U65999GJ2017PTC098960, **વેબસાઇટ :** www.adanihousing.in

કબજા નોટીસ (સ્થાવર મિલકત માટે)

જાઆથી **ટાઇગર હોમ ફાયનાન્સ પ્રાઇવેટ લીમીટેડ** (અગાઉ કંપની રજીસ્ટ્રાર, કોર્પોરેટ અફેર્સ મંત્રાલયની ઓફીસ દ્વારા જારી કરાયેલ સર્ટીફીકેટ ઓફ ઇન્કોર્પોરેશન તારીખ ૬ જુન, ૨૦૨૪ દ્વારા મેસર્સ અદાણી હાઉસિંગ ફાયનાન્સ પ્રાઇવેટ લીમીટેડ તરીકે જાણીતી, અહીં પછી ટીએચએફપીએલ તરીકે દર્શાવેલ છે) ના નીચે સહી કરનારે સિક્યોરીટાઇઝેશન અને રીકન્ટ્રક્શન ઓફ ફાયનાનિસ્યલ એસેટ્સ હેઠળ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ના નિયમ ૮(૧)ના અનુપાલન હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૧૨) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને પ્રત્યેક એકાઉન્ટો સામે જણાવેલ તારીખે માંગણા નોટીસ/સો જારી કરીને સંબંધિત દેવાદારોને દરેક એકાઉન્ટની સામે જણાવેલ રકમો આ નોટીસ/સો મળ્યાની તારીખ/ નોટીસ/સો) ની તારીખથી ૬૦ દિવસની અંદર પરત ચુકવવા જણાવ્યું હતું.

દેવાદાર/રો રકમ પરત ચુકવવામાં નિષ્ફળ ગયા હોવાથી, દેવાદાર/રો અને જાહેર જનતાને આથી જાણ કરવામાં આવે છે કે નીચે સહી કરનારે જણાવેલ નિયમોના નિયમ ૮ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩(૪) હેઠળ તે/તેણીને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે દર્શાવેલ મિલકત/તોનો કબજો દરેક એકાઉન્ટો સામે જણાવેલ તારીખોએ લઈ લીધો છે.

ખાસ કરીને દેવાદાર/રો અને જાહેર જનતાને આથી મિલકત/તો સાથે કોઈ સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકત/તો સાથેના કોઈપણ સોદા ટાયગર હોમ ફાયનાન્સ પ્રા.લી. (અદાણી હાઉસિંગ ફાયનાન્સ પ્રાઇવેટ લીમીટેડ) ની લોન એગ્રીમેન્ટ મુજબની રકમ અને તેના પરના વ્યાજના ચાર્જને આધિન રહેશે. સિક્યોર્ડ મિલકતો પરત મેળવવા માટે ઉપલબ્ધ સમયના સંબંધમાં એક્ટની કલમ ૧૩ ની પેટા કલમ (૮) અને (૯) ની જોગવાઇઓ પ્રત્યે દેવાદારોનું ધ્યાન દોરવામાં આવે છે.

ક્રમ નં.	લોન એકાઉન્ટ નંબર / જુનો લોન એકાઉન્ટ નં.	દેવાદાર / સહ-દેવાદાર / જામીનદારનું નામ	માંગણા નોટીસની તારીખ અને રકમ	સાંકેતિક/ભૌતિક કબજો
૧	8010HL001020116	મીસર મુકુંદ તલુડકર / મીતા તલુડકર	૧૩-૦૮-૨૫ / રૂા. ૮૫૯૯૧૧.૯૧/- ૧૨-૦૮-૨૫ મુજબ	૦૧-૧૧-૨૦૨૫ / સાંકેતિક કબજો
ગીરો મિલકતનું સરનામું : ફ્લેટ નં. ૩૦૫, ત્રીજો માળ, બાલાજી રેસિડેન્સી તરીકે જાણીતી બિલ્ડીંગ, મુકામ-ઉભેલ રેવન્યુ સર્વે નં. ૪૪૨+૪૪૩, બ્લોક નં. ૫૬૯ પૈકી પ્લોટ નં. ૪૬, ૪૭ અને ૪૮, નવો બ્લોક નં. ૮૧૭, ૮૧૮ અને ૮૧૯, આશરે સબ પ્લોટ નં. ૧૩, ગામ-ઉભેલ, તાલુકો-કામરેજ, જિલ્લો-સુરત ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુ:સીમા : પુર્વ : રોડ, પશ્ચિમ : ઓટીએસ અને પેસેજ, ઉત્તર : રોડ, દક્ષિણ : ફ્લેટ નં. ૩૦૬				
૨	8010HL001016472	અમીતાવ સિનાબાબુ સિનાબાબુ / શોવા રાણી સિંઘ બાબુ	૧૩-૦૮-૨૫ / રૂા. ૬૮૭૫૮૪/- ૧૨-૦૮-૨૫ મુજબ	૦૧-૧૧-૨૦૨૫ / સાંકેતિક કબજો
ગીરો મિલકતનું સરનામું : ફ્લેટ નં. ૧, ગ્રાઉન્ડ ફ્લોર, અંબાજી રેસિડેનસી તરીકે જાણીતી બિલ્ડીંગ, પ્લોટ નં. ૫૬ થી ૫૮, કનક શ્રી રેસિડેન્સીસ, પલસાણા રેવન્યુ સર્વે નં. ૪૨/૧ અને ૪૨/૨, બ્લોક નં. ૪૦, ગામ-પલસાણા, તાલુકો-પલસાણા, જિલ્લો-સુરત, ક્ષેત્રફળ આશરે ૩૩.૯૫ ચો.મી., (કાર્પેટ એરિયા) અને ૪૦.૭૪ ચો.મી. (બિલ્ટ અપ એરિયા) તેમજ જમીનનો ન વહેંચાયેલ પ્રપોશનેટ હિસ્સો, તેમજસ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુ:સીમા : પુર્વ : પાર્કિંગ, પશ્ચિમ : પડખેનો પ્લોટ, ઉત્તર : પડખેનો પ્લોટ, દક્ષિણ : પેસેજ				
૩	801HLL001148475	વિલાસભાઇ ત્રિબંકભાઇ પગી /જયશ્રીબેન વિલાસભાઇ પગી / સુનિલકુમાર ત્રિકમભાઇ પગી	૧૩-૦૮-૨૫ / રૂા. ૧૪૯૧૮૮૩/- ૧૨-૦૮-૨૫ મુજબ	૩૧-૧૦-૨૦૨૫ સાંકેતિક કબજો
ગીરો મિલકતનું સરનામું : શોપ નં. ૦૨, ક્ષેત્રફળ આશરે ૪૮૦.૦૦ ચો. ફુટ આશરે ૪૪.૬૦ ચો.મી., સુપર બિલ્ટ અપ એરિયા તેમજ જમીનનો ન વહેંચાયેલ હિસ્સો, જમીન ક્ષેત્રફલ આશરે ૧૦.૦૦ ચો.મી. અને ગ્રાઉન્ડ ફ્લોર, 'મંદા પાર્ક' તરીકે જાણીતી સ્કીમ, બાંધકામ એન.એ. જમીનનો રેવન્યુ સર્વે નં. ૫૬/૧, કોમ્યુટરાઇઝડ સર્વે નં. ૫૬/૨, નવો સર્વે નં. ૧૦૩૬, ક્ષેત્રફળ આશરે ૩૫૪૧.૦૧ ચો.મી., મુકામ-ગામ-મંડા, તાલુ-ઉબેરગાંવ, જિલ્લો-વલસાડ, ગુજરાત ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુ:સીમા : પુર્વ : શોપ નં. ૦૧, પશ્ચિમ : શોપ નં. ૦૩, ઉત્તર : પાર્કિંગ, દક્ષિણ : મંડા સારીગામ રોડ				
4	8000HL001164733	વિકાસ કુમાર અંબાલાલ પંચાલ / કિંજલબેન વિકાસકુમાર પંચાલ	૧૦-૦૧-૨૫ / રૂા. ૨૭૭૮૯૭૯/- ૧૦-૦૧-૨૫ મુજબ	૦૨-૧૧-૨૦૨૫ ભૌતિક કબજો
ગીરો મિલકતનું સરનામું : ગુંગાદીપતિ, ન્યુ કોન્સોલીડેટેડ રેવન્યુ સર્વેનં. ૭૭૨ પૈકી, પ્લોટનં. ૭, લેઆઉટ પ્લાન મુજબ બ્લોટ નં. ૭ પૈકી પુર્વ બાજુ પર બંધાયેલ શ્રી રેસીડેન્સી, ક્ષેત્રફળ પ્લોટ એરિયા ૬૬.૯૦ ચો.મી., રોડ અને કોમન પ્લોટમાં ન વહેચાયેલ હિસ્સો ૩૯.૫૪ ચો.મી., બિલ્ટ અપ એરિયા, ગ્રાઉન્ડ ફ્લોર ૩૭.૯૬ ચો.મી. બિલ્ટ અપ એરિયા પહેલો માળ ૨૯.૩૫ ચો.મી. કુલ બિલ્ટ અપ એરિયા ૬૭.૩૧ ચો.મી. મ્યુ.સે. નં. ૧૦૫૫૧૫/૯/૧૪૧ તાલુકો અને જિલ્લો પાટણ, રજીસ્ટ્રેશન સબ ડિસ્ટ્રીક્ટ પાણ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા :** પુર્વ: સોસાયટીનો રોડ, પશ્ચિમ: પ્રજાપતિ રોહતિભાઇનો હાઉસ નં. ૭/એ, ઉત્તર: પટેલ રોહિતભાઇનો હાઉસ નં. ૬, દક્ષિણ: પટેલ હિતેસભાઇનો હાઉસ નં. ૮				

સ્થળ : ગુજરાત **ટાઇગર હોમ ફાયનાન્સ પ્રાઇવેટ લીમીટેડ વતી**
તારીખ : ૦૫.૧૧.૨૦૨૫ * ભાષાંતરમાં ત્રુટી અથવા વિસંગતતા હશે તો અંગ્રેજી સંસ્કરણ માન્ય રહેશે. **સહી/- અધિકૃત અધિકારી**

એસેટ્સ કેર એન્ડ રિકન્ટ્રક્શન એન્ટરપ્રાઇઝ લીમીટેડ

ACRE MAKING ASSETS WORK

રજીસ્ટર્ડ ઓફીસ: ૧૪મો માળ, એરોસ કોર્પોરેટ ટાવર, નેહરુ પ્લેસ, નવી દિલ્હી- ૧૧૦૦૧૯ ટેલી: ૯૧-૧૧-૪૩૧૧૫૬૦૦ ફેક્સ: ૯૧-૧૧-૪૩૧૧૫૬૧૮
કોર્પોરેટ ઓફીસ: યુનિટ નં. ૫૦૨, સી વિંગ, વન બીકેસી, રેડીયસ ડેવલોપર્સ, પ્લોટ નં. સી-૬૬, જી બ્લોક, બાંદ્રા કુર્લા- કોમ્પલેક્ષ મુંબઈ- ૪૦૦૦૫૧, ટેલી: ૦૨૨ ૬૮૬૪૩૧૦૧, ઈમેઈલ: acre.arc.@acreindia.in વેબસાઈટ : www.acreindia.in CIN: U65993DL2002PLC115779

પરિશિષ્ટ ૪-એ
સ્થાવર મિલકતોના વેચાણ માટે વેચાણ નોટીસ

સિક્યોરીટી ઇન્ટરેસ્ટ (એનફોર્સમેન્ટ) નિયમો, ૨૦૦૨ (નિયમો) ના નિયમ ૮(૬) અને ૯ (૧) ની જોગવાઇઓ સાથે વંચાતા સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ ૨૦૦૨ હેઠળ સ્થાવર સિક્યોર્ડ મિલકતોના વેચાણ માટે ઇ-હરાજી વેચાણ નોટીસ

આથી ખાસ કરીને દેવાદાર(રો), સહ-દેવાદાર(રો), ગીરવેદાર(રો) અને જામીનદાર(રો) અને જાહેર જનતાને આથી નોટીસ આપવામાં આવે છે કે નીચે જણાવેલ સ્થાવર મિલકતો એસેટ કેર અને રીકન્સ્ટ્રક્શન એન્ટરપ્રાઇઝ લીમીટેડ (CIN: U65993DL2002PLC115779) (સિક્યોર્ડ લેણદાર)ને ગીરો /ચાર્જ કરાયેલ છે, જેનો ભૌતિક કબજો સિક્યોરીલેણદારના અધિકૃત અધિકારીએ લઈ લીધો છે, જે નીચે જણાવેલ દેવાદાર(રો), સહ-દેવાદાર(રો), ગીરવેદાર(રો) અને જામીનદાર(રો) પાસેથી સિક્યોર્ડ લેણદારની બાકી રકમની વસુલાત માટે 'જ્યાં છે', 'જે છે' અને 'જેમ છે' ના ધોરણે વેચવામાં આવશે. દરેક મિલકતની રિઝર્વ કિંમત અને અર્નેસ્ટ મની ડિપોઝીટ નીચે જણાવેલ છે.

સિક્યોર્ડ મિલકતોની વિગતો:

ક્રમ નં.	લોન એકાઉન્ટ નં. અને એસીઆરઈ ટ્રસ્ટનું નામ	દેવાદાર(રો)/સહ-દેવાદાર(રો)/ગીરવેદાર(રો)/ જામીનદાર(રો) ના નામ	કુલ બાકી રકમ ૨૩-૧૦-૨૦૨૫ મુજબ	રીઝર્વ કિંમત	અર્નેસ્ટ મની ડિપોઝીટ	ઈએમડી ચુકવણી માટે બેંક એકાઉન્ટની વિગતો
૧	AFH00110060 2727 એઆરસીઈ-૧૬૬-ટ્રસ્ટ	અમિતકુમાર મધુભાઈ (દેવાદાર), નિલેશ એમ કાલસરિયા (સહ-દેવાદાર)	રૂા. ૧૬૬૫૬૧૫.૫૪/- (રૂપિયા સોળ લાખ પાસઠ હજાર છસ્સો પંદર અને ચોપ્પન પૈસા પુરા)	રૂા. ૫૦૦૦૦૦/- (રૂપિયા પાંચ લાખ પુરા)	રૂા. ૫૦૦૦૦/- (રૂપિયા પચ્ચાસ હજાર પુરા)	એકાઉન્ટનું નામ : એસીઆરઈ-૧૬૬-ટ્રસ્ટ એકાઉન્ટ નંબર: 0901102000042112 બેંક : આઈડીબીઆઈ બેંક આઈએફએસસી : IBKL0000901
સિક્યોર્ડ મિલકતની વિગત: ફ્લેટ નં. એ-૨૦૪, બીજોમાળ, બિલ્ડીંગ એ (એ-ટાઇપ બિલ્ડીંગ), સાંઈ રેસીડેન્સી તરીકે જાણીતી રેસીડેન્સીયલ સ્કીમમાં, જિલ્લો સુરત, પેટા જિલ્લો (તાલુકો) પલસાણા, મોજે ગામ કાડોદરા, રેવન્યુ સર્વે નં. ૧૩૩/૪, અને બ્લોક નં. ૧૦૭,ની રેવન્યુ રેકોર્ડ મુજબ રજીસ્ટર્ડ બિન ખેતીલાયક જમીન ક્ષેત્રફળ ૧-૦૭-૨૭ હેક્ટર અરે યો. મી. (૧૦,૭૨૭ ચો.મી.) પર બંધાયેલ સ્થ ાવર મિલકતના તમામ ભાગ ચ્ચે હિસ્સા. આ જમીનમાંથી એરિયા ૪,૨૯૦,૦૦ ચો.મી. ટાઉન પ્લાનિંગ સ્કીમનં. ટી-૨૦ (કાડોદરા) હેઠળ જાહેર હેતુસર અને રોડ માટે રીઝર્વ છે. અને આ કપાત પછી બાકીની જમીન એરિયા ૬,૪૩૪.૦૦ ચો.મી. છે. આ ફ્લેટ નં. એ-૨૦૪ નો બિલ્ટ અપ એરિયા ૪૦.૬૧ ચો.મી(અંદાજીત ૪૩૭ ચો.ફુટ) અને સુપર બિલ્ટ અપ એરિયા ૬૫.૦૬ ચો .મી. (અંદાજીત ૭૦૦ ચો.ફુટ), તેમજ ગ્રાઉન્ડ ફ્લોર એરિયા ૨૦.૯૭ ચો.મી. અને જણાવેલ જમીનમાં ન વહેચાયેલ માલિકી હક, ટાઈટલ અને હીત અને તમામ કોમન એરિયા અને તેમા રહેલ સગવડો. મિલકતની ચતુ:સીમા: પુર્વ: બ્લોક નં. ૧૦૬, પશ્ચિમ: બ્લોક નં. ૧૨૩, ઉત્તર: રોડ, દક્ષિણ: બ્લોક નં. ૧૦૮					
૨	AFH00110026 1374 એઆરસીઈ-૧૬૬-ટ્રસ્ટ	બિપિન કાનજીભાઈ ડોંગા (દેવાદાર), લતાબેન બિપિનભાઈ ડોંગા (સહ-દેવાદાર)	રૂા. ૩૪૮૪૬૬૭.૪૪/- (રૂપિયા ચોત્રીસ લાખ ચૌર્યાશી હજાર નવસો સડસઠ અને ચુંમાલીસ પૈસા પુરા)	રૂા. ૮૭૦૦૦૦/- (રૂપિયા આઠ લાખ સીત્તેર હજાર પુરા)	રૂા. ૮૭૦૦૦/- (રૂપિયા સીત્યાંશી હજાર પુરા)	એકાઉન્ટનું નામ : એસીઆરઈ-૧૬૬-ટ્રસ્ટ એકાઉન્ટ નંબર: 0901102000042112 બેંક : આઈડીબીઆઈ બેંક આઈએફએસસી : IBKL0000901
સિક્યોર્ડ મિલકતની વિગત: ખુલો પ્લોટ નં. ૯૧, એન્જોય રેસીડેન્સી તરીકે જાણીતી રેસીડેન્સીયલ સ્કીમમાં, મોજે કોસંબા, જિલ્લો સુરત, પેટા જિલ્લો (તાલુકો) માંગરોળ, રેવન્યુ સર્વે નં. ૯૪૨/એ, ક્ષેત્રફળ કુલ ૬-૩૧-૪૫ હેક્ટર અરે યો.મી. (રેવન્યુ રેકોર્ડ મુજબ) અને જણાવેલ ડેવલોપમેન્ટનો ભાગ બનતી બિન ખેતીલાયક જમીન પર બંધાયેલ, પ્લોટ નં. ૯૧ ક્ષેત્રફળ આશરે ૧૪ મીટર, ૪૫ મીટર, કુલ એરિયા ૬૩૦ ચો.ફુટ એટલે કે ૭૦ ચો.યાર્ડ અથવા ૫૮.૪૪ ચો.મી. અને જમીન, રોડ, રસ્તા, કોમન ખુલો પ્લોટ (સીઓપી)માં ન વહેચાયેલ માલિકીના હકો અને સોસાયટીના તમામ કોમન એરિયા અને સવલતોમાં હકો, કુલ ૭૬.૦૦ ચો.મી. તેમજ ખુલી જગ્યા અને લાગુ માર્જિન હેઠળ સંકળાયેલ તમામ હકો, સુખાદિ(કારો અને હિતો ધરાવતી સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુ:સીમા: ઉત્તર: સોસાયટીનો રોડ, દક્ષિણ: પ્લોટનં. ૧૦૬ની મિલકત, પુર્વ: પ્લોટ નં. ૯૦ની મિલકત, પશ્ચિમ: પ્લોટ નં. ૯૨ની મિલકત					
૩	AFH00110029 7451 એઆરસીઈ-૧૬૬-ટ્રસ્ટ	કિરણસિંહ બાલચંદ્ર ઇલાવિયા (દેવાદાર) અને વિરેન્દ્રસિંહ બાલચંદ્ર ઇલાવિયા (સહ-દેવાદાર)	રૂા. ૨૩૬૦૦૯૨.૩૮/- (રૂપિયા ત્રેવીસ લાખ સાઠીઠ હજાર બોત્તેર અને આડત્રીસ પૈસા પુરા)	રૂા. ૮૭૦૦૦૦/- (રૂપિયા આઠ લાખ સીત્તેર હજાર પુરા)	રૂા. ૮૭૦૦૦/- (રૂપિયા સીત્યાંશી હજાર પુરા)	એકાઉન્ટનું નામ : એસીઆરઈ-૧૬૬-ટ્રસ્ટ એકાઉન્ટ નંબર: 0901102000042112 બેંક : આઈડીબીઆઈ બેંક આઈએફએસસી : IBKL0000901
સિક્યોર્ડ મિલકતની વિગત: પ્લોટ નં. ૯૦, એન્જોય રેસીડેન્સી તરીકે જાણીતી રેસીડેન્સીયલ સ્કીમમાં, મોજે કોસંબા, જિલ્લો સુરત, પેટા જિલ્લો અને તાલુકો માંગરોલની હદમાં રેવન્યુ સર્વે નં. ૯૪૨/એ (બિન ખેતીલાયક જમીન), ની રેસીડન્સીયલ હેતુસરની ખુલી જમીન ક્ષેત્રફળ આશરે ૧૪ મીટર × ૪૫ મીટર એટલે કે ૬૩૦ ચો.ફુટ, ૭૦ ચોયાર્ડ અથવા ૫૮.૪૪ ચો.મીને સમાન, તેમજ રોડ, કોમન કુલો પ્લોટ (સીઓપી) અને સોસાયટીના રાસુકા હકો, તેમજ વહેચાયેલ માલિકીપણાનો હિસ્સો ૧૭.૫૬ ચો.મી., કુલ એરિયા ૭૬.૦૦ ચો.મી. તેમજ તેની સાથે સંકળાયેલ તમામ અંદર અને બહારના હકો ધરાવતી સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. મિલકતની ચતુ:સીમા: પુર્વ: પ્લોટનં. ૮૯ની મિલકત, પશ્ચિમ: પ્લોટ નં. ૯૧ની મિલકત, ઉત્તર: સોસાયટીનો રોડ, અને દક્ષિણ: પ્લોટ નં. ૧૦૭ની મિલકત					
૪	AFH00110046 6101 એઆરસીઈ-૧૬૬-ટ્રસ્ટ	જતિનભાઈ બી સોની (દેવાદાર) પ્રિયા જતિન લાંગલિયા, ભરત બી લાંગલિયા(સહ-દેવાદાર)	રૂા. ૩૪૬૫૮૨૬.૮૮/- (રૂપિયા ચોત્રીસ લાખ પાસઠ હજાર આઠસો છવ્વીસ અને ઈઠયાંશી પૈસા પુરા)	રૂા. ૨૪૦૦૦૦/- (રૂપિયા ચોવીસ લાખ પુરા)	રૂા. ૨૪૦૦૦૦/- (રૂપિયા બે લાખ ચાલીસ હજાર પુરા)	એકાઉન્ટનું નામ : એસીઆરઈ-૧૬૬-ટ્રસ્ટ એકાઉન્ટ નંબર: 0901102000042112 બેંક : આઈડીબીઆઈ બેંક આઈએફએસસી : IBKL0000901
સિક્યોર્ડ મિલકતની વિગત: ફ્લેટ નં. ૧૧૦૩, અગિયારમો માળ, બી-ટાઇપ, બિલ્ડીંગ નં. એફની વૈષ્ણોદેવી સ્કાય તરીકે જાણીતી રેસીડેન્સીયલ અને કોમર્સિયલ હેતુસરની ડેવલોપમેન્ટ સ્કીમમાં, રેવન્યુ સર્વે નં. ૮૬/૧ અને ૮૬/૩, બ્લોક નં. ૧૦૦, ગામ વણકલા, તાલુકો ચોર્યાસી, જિલ્લો સુરત ખાતેની કુલ ક્ષેત્રફળ ૩૫,૨૦૯ ચો.મી.ની જમીન પર બંધાયેલ, આ જમીન માંથી અંદાજીત ૨૭,૩૭૫ ચો.મીનો સબ ડિવિઝન નં. ૧નો એરિયા અને તેમાંથી ૩,૮૦૧.૫૮ ચો.મી. ભાવી ૩૦ મીટર પહોળા રોડ માટે કપાયેલ છે. બ્લોક નં. ૧૦૦/બીની બાકીની પુર્વ બાજુની બિન ખેતીલાયક જમીન ક્ષેત્રફળ આશરે ૨૩,૫૭૩.૪૨ ચો.મી., આ રેસીડેન્સીયલ અને કોમર્સિય સ્કીમનો ભાગ બને છે. આ ફ્લેટનં. ૧૧૦૩નો સુપર બિલ્ટ અપ એરિયા ૧,૦૫૫ ચો.ફુટ અને બિલ્ટ અપ એરિયા ૭૧૭.૩૫ ચો.ફુટ (અંદાજીત ૬૬.૬૭ ચો.મી), તેમજ જમીનમાં ન વહેચાયેલ માલિકી હકો અને તમામ અંદર અને બહારના કોમન એરિયા, સવલતો, સુખાધિકારો અને તેની સાથે સંખળાયેલ હકો.					
૫	AFH0009002 61808 એઆરસીઈ-૧૬૬-ટ્રસ્ટ	ભુપેન્દ્રભાઈ જાશભાઈ પરમાર (દેવાદાર), કવિતાબેન પરમાર (સહ-દેવાદાર)	રૂા. ૨૫૭૪૨૨૩.૦૮/- (રૂપિયા પચ્ચીસ લાખ ચુંમોતેર હજાર બસ્સો ત્રેવીસ અને આઠ પૈસા પુરા)	રૂા. ૧૯૦૦૦૦/- (રૂપિયા ઓગણીસ લાખ પુરા)	રૂા. ૧૯૦૦૦૦/- (રૂપિયા એક લાખ નેવું હજાર પુરા)	એકાઉન્ટનું નામ : એસીઆરઈ-૧૬૬-ટ્રસ્ટ એકાઉન્ટ નંબર: 0901102000042112 બેંક : આઈડીબીઆઈ બેંક આઈએફએસસી : IBKL0000901
સિક્યોર્ડ મિલકતની વિગત: પ્લોટ નં. ૩૦, સત્યમ ટેનામેન્ટ તરીકે જાણીતી રેસીડેન્સીયલ સ્કીમમાં, બ્લોક નં. ૬૬ (જુનો સર્વે નં. ૭૬/૧/બી/૭, અને ૭૬/૨/૨)ની ક્ષેત્રફળ કુલ ૯,૧૦૬.૦૦ ચો.મી.ની જમીન પર બંધાયેલ, મોજે ગામ બિલ, રજીસ્ટ્રેશન જિલ્લો વડોદરા અને રજીસ્ટ્રેશન સબ ડિસ્ટ્રીક્ટ વડોદરા ડિવિઝન-૩ની હદમાં આવેલ, બિન ખેતીલાયક ખુલી જમીન ક્ષેત્રફળ ૬૬.૩૨ ચો.મી. તેમજ કોમન પ્લોટ અને રોડની જમીનમાં ન વહેચાયેલ માલિકી પણાના હિસ્સા સહીત તમામ અંદર અને બહારના હકો, સગવડો અને તેની સાથે સંકળાયેલ સુખાધિકારો ધરાવતી સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુ:સીમા: પુર્વ: સત્યમ ટેનામેન્ટ નં. ૩૭, પશ્ચિમ: ૭.૫૦ મીટર અંદરનો રોડ, ઉત્તર: સત્યમ ટેનામેન્ટ પ્લોટ નં. ૨૯, દક્ષિણ: સત્યમ ટેનામેન્ટ નં. પ્લોટ નં. ૩૧.					
૬	AFH00110032 1527 એઆરસીઈ-૧૬૬-ટ્રસ્ટ	પ્રતાપ નજીભાઈ બાંભણિયા (દેવાદાર) નજીભાઈ આર બાંભણિયા (સહ-દેવાદાર-૧) ધનીબેન એન બાંભણિયા (સહ-દેવાદાર-૨), રાજુ એન બાંભણિયા (સહ-દેવાદાર-૩)	રૂા. ૧૯૦૭૭૭૪.૧૬/- (રૂપિયા ઓગણીસ લાખ સાત હજાર ચુંમોતેર અને સોળ પૈસા પુરા)	રૂા. ૬૮૦૦૦૦/- (રૂપિયા છ લાખ એંશી હજાર પુરા)	રૂા. ૬૮૦૦૦/- (રૂપિયા અડસઠ હજાર પુરા)	એકાઉન્ટનું નામ : એસીઆરઈ-૧૬૬-ટ્રસ્ટ એકાઉન્ટ નંબર: 0901102000042112 બેંક : આઈડીબીઆઈ બેંક આઈએફએસસી : IBKL0000901
સિક્યોર્ડ મિલકતની વિગત: પ્લોટ નં. ૨૬૬, વ્રજ નંદિની રેસીડેન્સી પાર્ટ-૨ તરીકે જાણીતી રેસીડેન્સીયલ સ્કીમમાં આવેલ, બ્લોક નં. ૮૧/૧, રજીસ્ટર્ડ મુજબ હેક્ટર ૧-૯૦ અરે ૦૮ યો.મી.ની જમીન પર બંધાયેલ, ગામ નાનસદ, જિલ્લો સુરત, પેટા જિલ્લો કામરેજમાં આવેલ રેસીડન્સીયલ બિન ખેતીલાયક જમીનનો ભાગ બનતા પ્લોટ નં. ૨૬૬, કેજેપી મુજબ બ્લોક નં. ૮૧/૧/૨૬૬, ક્ષેત્રફળ ૪૨.૩૮ ચો.મી. (ક્ષેત્રફળ ૫૦.૬૯ ચો.યાર્ડ)ની ખુલી જમીન અને રી સર્વે પછી નવો બ્લોક નં. ૮૦૯ ની એરિયા ૪૨.૦૦ ચો.મી. ધરાવતી સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા આ મિલકતમાં રોડ/શેરી અને કોમન પ્લોટની ની જમીન ૧૫.૨૩ ચો.મી. તેમજ તમામ અંદર અને બહારના હકો સગવડો અને તેની સાથે સંકળાયેલ સુખાધિકારો ધરાવે છે. મિલકતની ચતુ:સીમા: પુર્વ: પ્લોટનં. ૨૬૫, પશ્ચિમ: પ્લોટ નં. ૨૬૭, ઉત્તર: સોસાયટીનો અંદરનો રોડ, અને દક્ષિણ: પ્લોટ નં. ૨૫૭.					

હરાજી પ્રક્રિયાને સંબંધિત અગત્યની માહીતી

૧	ઈએમડી ચુકવણી ઉપર જણાવેલ બેંક એકાઉન્ટોની તરફેણમાં ડિમાન્ડ ડ્રાફ્ટ/આરટીજીએસ/એનઈએફટી મારફત કરવાની રહેશે.	
૨	હરાજીની તારીખ અને સમય	૨૬ નવેમ્બર, ૨૦૨૫ ના રોજ બપોરે ૦૨:૩૦ થી ૦૩:૩૦ વાગ્યા દરમિયાન
૩	ઈએમડી જમા કરવાની છેલ્લી તારીખ	૨